

**GOVERNMENT OF NCT OF DELHI
DELHI DISASTER MANAGEMENT AUTHORITY**

No. F.1(589)/DDMA(HQ)/Misc.matter/ COVID/474

Dated: 30.09.2021

ORDER

Whereas, the Delhi Disaster Management Authority (DDMA) is satisfied that the NCT of Delhi is threatened with the spread of COVID-19 virus, which has already been declared as a pandemic by the World Health Organization, and has considered it necessary to take effective measures to prevent its spread in NCT of Delhi;


And whereas, Delhi Disaster Management Authority has issued various orders/instructions from time to time to all authorities concerned to take all required measures to appropriately deal with the situation;

And whereas, Delhi Disaster Management Authority has issued Order No. 466 dated 15.09.2021 with regard to prohibited/restricted activities which inter-alia prohibited all social / political / sports / entertainment / cultural /religious / festival related gatherings and congregations;

And whereas, Ministry of Health & Family Welfare, Govt. of India vide D.O. letter dated 21.09.2021 (**Annexure-1**) has advised to the States / UTs that in the coming months, various festivities will follow one after the other till 31st December 2021. As the second surge of COVID-19 is still not over, States / UTs have been advised not to lower their guard. Further, this is a critical period because there may be a tendency to ignore COVID-safe behavior during festivals, resulting in large gatherings, events, fairs etc. It is critical to enforce adherence to guidelines to allow festivities in a cautious, safe and COVID appropriate manner. Any laxity in implementation of COVID Appropriate Behaviour could lead to serious consequences and result in a surge in cases. As a matter of abundant caution, no mass gatherings should be allowed in areas identified as containment zones and in districts reporting more than 5% case positivity. Gatherings with advance permissions and limited people may be allowed only in districts reporting a positivity rate of 5% or below. Therefore, after reviewing the current scenario and considering the overall situation and taking into account the predicted threat of surge in COVID-19 cases in the NCT of Delhi, due caution and care has to be kept during upcoming festival season in the best interest of public health;

Now, therefore, in exercise of powers conferred under section 22 of the Disaster Management Act, 2005, the undersigned, in his capacity as Chairperson, State Executive Committee, DDMA, Govt. of NCT of Delhi, hereby directs all authorities / field functionaries concerned to ensure strict compliance of the enclosed Standard Operating Procedure (SOP) dated 06.10.2020 (**Annexure-2**) issued by Ministry of Health & Family Welfare (MoH&FW), Govt. of India, on preventing measures to contain spread of COVID-19 during festivities, subject to the following additional measures, suggested on the basis of local assessment for effective management/containment of COVID-19 in NCT of Delhi till **15th November, 2021**, which shall have overriding effect :-

1. Fairs / Melas / Food-stalls (inside & outside the venues) / Jhoolas / Rallies / Processions will not be permitted during festivals in Delhi.
2. Chhat Pooja festival /celebration shall not be allowed in public places/public grounds/ river banks (ghats) / temples etc. in NCT of Delhi and the public is advised to celebrate the same at their homes.
3. All event organisers will have to obtain requisite permission from District Magistrate concerned for organising festival events, well in advance, besides obtaining permission from all other authorities concerned as per applicable laws/rules and practice in vogue. **No permission shall be granted by District Magistrates or any other Authorities for conducting any event in Containment Zones.**


ADD CEO, DDMA

4. Each such permission (which is applied to District Magistrate concerned) shall be jointly granted by District Magistrate and District DCP concerned on the basis of joint inspection report of area Executive Magistrate, area S.H.O. and Licensing Inspector of Municipal Corporation concerned which shall clearly certify that the festival/ celebrations site is suitable for the conduct of the event and meets all the stipulations laid down in this order and the annexed SOP.
5. Capacity of each event site will be decided on the basis of area and social distancing norms such as (a) In closed space, a maximum of 50% of the hall capacity will be allowed, with a ceiling of 200 persons, and (b) In open spaces, keeping the size of the ground /space in view and with the strict observance of social distancing norms. Since the capacity of each open space shall invariably vary according to its size, the seating capacity for each such site must be determined strictly according to the norms mandated for ensuring social distancing and observance of COVID-Appropriate Behaviour and this capacity shall be certified by District Magistrate and District DCP concerned.
6. Event organiser(s) shall ensure separate entry and exit at each event site / ground/ venue which shall be strictly regulated and only be allowed to person with face cover / mask. Strict perimeter control around the event site shall also be ensured.
7. Database of all event sites permitted in the district must be maintained by District Magistrate concerned and a consolidated database of all such event sites in NCT of Delhi shall be maintained by the office of the Divisional Commissioner, GNCT of Delhi.
8. The District Magistrate concerned shall appoint an officer of suitable seniority as Nodal Officer for each site / venue of Ramlila / Pooja Pandal etc. The District DCP shall also appoint an officer of suitable seniority as Nodal Officer for each site / venue of Ramlila / Pooja Pandal etc. These Nodal Officers shall be responsible to ensure strict compliance of this order and the enclosed SOP as well as other SOPs / Guidelines issued by Govt. of India / Govt. of NCT of Delhi / DDMA from time to time to contain the spread of COVID-19.
9. Every Organiser / Organising Committee / Samiti shall be responsible for conducting videography / video-recording of the event / programme from starting to end on daily basis and a soft copy of the unedited video recording in pen-drive and a certificate, certifying that no violation of the SOPs / Guidelines issued by Govt. of India and Govt. of NCT of Delhi has taken place, shall be submitted to Nodal officers of respective event sites, within 3 hours of closing of event / programme of each day.
10. The video-recording of the event / programme of each day shall be jointly viewed by the aforesaid Nodal officers. In case any violation of SOPs / guidelines observed, they shall report to District Magistrate and District DCP concerned and the permission granted for conducting such programme / event shall be withdrawn / revoked immediately for all subsequent days.
11. District Magistrate concerned shall also make arrangement for sample videography of the permitted event sites to ensure adherence to social distancing and other relevant norms.
12. A certificate, jointly signed by District Magistrate and District DCP concerned shall be submitted to the Chief Secretary, Delhi on daily basis about the status of compliance of SOPs / Guidelines by all the event organisers in the district. The proforma / format of the certificate is enclosed as **Annexure-3**.
13. At all events, related to festivities, no person will be allowed in standing or squatting (sitting on ground) position. Only sitting on chairs with social distancing norms shall be allowed. Only such seating capacity would be ensured that permits compliance of COVID- Appropriate Behaviour.
14. Suitable arrangements shall be made for adequate number of temporary toilets and other public facilities like electricity, water, sanitizers and thermal screeners at each site / venue.
15. Use of volunteers to aid thermal screenings and to enforce use of masks and physical distancing shall be considered. Close circuit cameras may also be utilised to monitor compliance to physical distancing and use of mask.



ADD CEO, DDMA

It may be noted that the restriction on gatherings and large congregations as imposed vide DDMA Order No. 366 dated 15.09.2021 and any subsequent orders in this regard, stands relaxed only to the extent of allowing gatherings /congregations for celebration of upcoming festivals till 15th November, 2021 only.

In case, any violation of this order is noticed by the Authorities, the organizer(s) of the event as well as other persons responsible, shall be proceeded against as per the provisions of Section 51 to 60 of the Disaster Management Act, 2005, Notification dated 13.06.2020 read with 20.11.2020 issued by H&FW Department, GNCTD, besides initiation of legal action under section 188 of IPC and other provisions of relevant laws.

(Signature)
30.09.21

(Vijay Dev)

Chief Secretary, Delhi

Copy for compliance to:

1. All Addl. Chief Secretaries/Principal Secretaries/Secretaries/HODs of Govt. of NCT of Delhi.
2. Chairman, New Delhi Municipal Council.
3. Addl. Chief Secretary (Health), GNCTD.
4. Commissioner of Police, Delhi.
5. Pr. Secretary (Revenue)-cum-Divisional Commissioner, GNCTD.
6. Commissioner (South DMC/East DMC/North DMC).
7. Secretary (I&P) for wide publicity in NCT of Delhi.
8. CEO, Delhi Cantonment Board.
9. All District Magistrates of Delhi.
10. All District DCPs of Delhi.

Copy for kind information to:-

1. Secretary to Hon'ble Lt. Governor, Delhi
2. Secretary to Hon'ble Chief Minister, GNCTD
3. Secretary to Hon'ble Dy. Chief Minister, GNCTD
4. Secretary to Hon'ble Minister of Health, GNCTD
5. Secretary to Hon'ble Minister of Revenue, GNCTD
6. Secretary to Hon'ble Minister of General Administration, Development, GNCTD
7. Secretary to Hon'ble Minister of Social Welfare, GNCTD
8. Secretary to Hon'ble Minister of Food & Supply, GNCTD
9. Staff Officer to Cabinet Secretary, Gol
10. Special Secretary (UT), MHA, Gol
11. Addl. Chief Secretary (UD), GNCTD
12. Addl. Chief Secretary (Home)/ State Nodal Officer for COVID-19, GNCTD
13. Director, DGHS, GNCTD
14. All members of State Executive Committee, DDMA, GNCTD
15. System Analyst, O/o Divisional Commissioner, Delhi for uploading of the order on website –
ddma.delhigovt.nic.in
16. Guard file

(Signature)

ADDED, DDMA



राजेश भूषण, आईएएस
सचिव

RAJESH BHUSHAN, IAS
SECRETARY

भारत सरकार
स्वास्थ्य एवं परिवार कल्याण विभाग
स्वास्थ्य एवं परिवार कल्याण मंत्रालय

Government of India
Department of Health and Family Welfare
Ministry of Health and Family Welfare

D.O. No. Z-28015/85/2021-DM Cell

21st September 2021

Dear Chief Secretary,

As you are aware, the Govt. of India has been issuing Guidelines and Advisories from time to time to the States/UTs to assist their efforts in containing the on-going Covid pandemic. Attention is specifically drawn to the letter issued on 5th January 2021 wherein Union Health Ministry had advised States to keep a "strict vigil" and take steps so as to curb spike in Covid cases. On 21st February 2021, 20th April 2021 and 25th April 2021, all States were advised not to lower their guard, enforce Covid Appropriate Behaviour (CAB) and to follow effective surveillance strategies in respect of potential super-spreader events. Vide D.O. No. Z-28015/85/2021-DM Cell dated 25th April 2021, a framework based on district-wise positivity rate and bed occupancy rate was provided to the States wherein the States could initiate local containment measures primarily focused on restricting inter-mingling of people on the basis of this framework. This framework was reiterated by Ministry of Home Affairs vide their Order No.40-3/2020-DM-I(A) dated 29th April 2021. Further, vide D.O no. Z-28015/01/ASH/2021-EMR dated 2nd September 2021, States were advised to ensure prompt action on the framework referred to in earlier letters and to ensure surge surveillance for Variant of Interest (VOI) and Variant of Concern (VOC). Important action points for regular follow up at State/UT level has also been reiterated by Cabinet Secretary's D.O letter No. 272/2/1/2021-CAB.III dated 20th September 2021 addressed to all Chief Secretaries.

2. Covid-19 still remains a grave and continuing public health challenge in our country. While the country is witnessing a sustained decline in the number of daily cases as well as daily deaths but the 2nd surge of Covid-19 is still not over. Globally also, the surge in cases is being reported across multiple countries. This surge in cases has reinforced the importance of implementation of Covid Appropriate Behaviour (CAB) in addition to vaccination efforts.

3. Amidst the rise in new cases of Covid-19 across the globe and even with the consistent decline in India's 2nd surge, India has 3.09 lakh active cases and is still reporting daily cases as high as 30,000. Hence, there is a need for a continued focus on **Prompt & Effective Containment Measures** as well as **Acceleration in the Pace and Coverage of Covid Vaccination** to prevent any potential rise in number of cases.

contd..2/-

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4. In the coming months, various festivities will follow one after the other till 31st December 2021.

Date	Festival
7 th October – 14 th October	Navratri
15 th October	Dussehra
19 th October	Milad Un-Nabi/Eid-e-Milad
24 th October	Karwa Chauth
4 th November	Diwali
5 th November	Govardhan Puja
6 th November	Bhaiya Dooj
10 th November	Chhath Puja
19 th November	Guru Nanak Jayanti
25 th December	Christmas
31 st December	New Year's Eve

5. This is a critical period as there may be a tendency to ignore COVID-safe behavior during festivals, resulting in large gatherings, events, fairs etc. It is **critical to enforce adherence to guidelines** to allow festivities in a **cautious, safe and Covid appropriate manner**. Any laxity in implementation of Covid Appropriate Behavior could lead to serious consequences and can result in a surge in cases.

6. MoHFW vide its letter dated 25th April 2021 and subsequent advisory issued by MHA on 29th April 2021 had already issued detailed instructions on **Containment Framework** and for putting restrictions to manage the spread of COVID-19 infection. **Districts were directed to undertake stringent containment measures in identified areas** based on test positivity and strain on healthcare system.

Criteria	Threshold
Test positivity	Test positivity of 10% or more in the last one week
OR	
Bed occupancy	Bed occupancy of more than 60% on either oxygen supported or ICU beds

7. However, as a matter of abundant caution, no **mass gatherings** should be allowed in areas identified as containment zones and in districts reporting **more than 5% case positivity**. Gatherings with advance permissions and limited people (as per local context) may be allowed only in districts reporting a positivity rate of 5% or below. These gatherings shall also be monitored and in case of violations of physical distancing and mask usage norms, necessary enforcement and penal actions should be taken.

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8. Restrictions and relaxations shall be imposed and monitored based on weekly case positivity or a high bed occupancy (Oxygen and ICU beds) and restrictions if any shall be imposed without any delay and for a **minimum period of 14 days** besides continued focus on the **five-fold strategy** of Test-Track-Treat-Vaccinate and adherence to COVID Appropriate Behaviour.

9. To safely navigate through the festive season without any adverse consequences in the form of infection outbreak, it is important that States **continue to diligently follow the five pillars of COVID-19 Management** i.e. "Test-Track-Treat-Vaccinate and adherence to COVID Appropriate Behavior".

1. Testing:

- To ensure availability of sufficient testing facilities across the states with particular focus on semi-urban and rural areas. For timely detection, Rapid Antigen Test (RAT) shall be made available in rural and remote areas of the State. Testing should be ramped up in areas reporting high number of cases, and/or increasing trend/ high positivity to aid early identification.
- To ensure sufficient RT-PCR machines and RAT kits to enable required level of testing across all districts particularly during the whole festival season and adequate logistics planning accordingly.
- Undertake testing in areas with specific and vulnerable population to aid early detection.

2. Track:

- Containment zones shall be clearly delineated as per the guidelines issued by MoHFW based on cluster of cases to contain spread of infection.
- Active case search through formation of special teams in containment zones.
- Effective contact tracing, their testing and monitoring of high risk contacts.

3. Treat:

- Upgradation of health infrastructure based on case trajectory in the district is crucial to avoid case fatality.
- Completion of PSA Plants in hospitals both Government and private on a mission mode including availability of medical gas pipeline (MGPS), and trained manpower.
- Availability of oxygen through oxygen cylinders and concentrators particularly in rural areas.
- Adequate availability of drugs in all COVID dedicated facilities including maintaining buffer stock of drugs.

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- Availability of required health infrastructure in rural areas as per the SOP on Covid-19 Containment & Management in Rural, Peri-Urban & Tribal Areas dated 18th June 2021.
- Similarly, upgrading health infrastructure to manage paediatric Covid-19 cases vide Guidelines for Management of Covid-19 in Children.
- Undertaking upskilling/reskilling of medical staff and fields functionaries on latest Clinical Management Protocol and availability of sufficient trained manpower in all COVID dedicated facilities.
- The available funds under Emergency COVID Response Package II shall be promptly leveraged for upgrading the health infrastructure.
- To monitor mutations, if any, States shall send required number of samples as per the SOPs already issued for Whole Genome Sequencing to INSACoG Labs.

4. Vaccination:

- State-wide vaccination of eligible age groups may be accelerated.
- Coverage of eligible second dose beneficiaries shall be prioritized.
- Optimal usage of allocated doses through minimal wastage.

5. Covid Appropriate Behaviour:

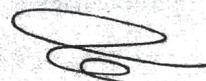
- Community engagement is a critical element of sustained COVID-19 management.
- Effective IEC in local language duly utilizing medical professionals and local influencers to promote Covid-safe festivities.
- Need to undertake effective communication with community on elements of COVID-appropriate behavior which includes use of masks/face covers, following physical distancing (2 gaj ki doori) and practicing respiratory & hand hygiene.
- Need for monitoring the adherence to Covid Appropriate Behaviour and guidelines.

10. Necessary directions need to be issued adequately in advance by the State governments for practicing caution during the upcoming festival season.

11. There should be strict **adherence to limits on gatherings linked with availability of space** to ensure effective physical distancing. Use of volunteers to aid thermal screenings and to enforce use of masks and physical distancing shall be considered. Closed circuit cameras may also be utilized to monitor compliance to physical distancing and use of mask.
12. Guidelines already issued with respect to malls, local markets, and places of worship, as available on MoHFW website dated 1st March 2021 and 30th November 2020 shall be strictly followed at the district level. Any violations of the guidelines shall entail imposition of necessary restrictions to avoid a spread of infection.
13. As an abundant caution, States can continue with night curfews, weekend curfews and other restrictions to highlight that COVID is still not over and to influence adherence to COVID-appropriate behavior.
14. States shall closely **monitor the case trajectories across all districts on a daily basis** to identify any early warning signals and shall ensure imposition of restrictions and adherence to COVID Appropriate Behaviour as a non-pharmaceutical intervention to control the spread of infection. It is important that these guidelines are reiterated and ensured by the State Governments amongst all concerned for effective follow up in a mission mode approach to maintain the gains made so far in COVID-19 management and avoid any resurgence of cases.

Warm Regards .

Yours sincerely,



(Rajesh Bhushan)

To : Chief Secretaries/Administrators of all States/UTs

Copy to : Additional Chief Secretary/Principal Secretary/Secretary, Health - All States/UTs

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6th October, 2020

**Government of India
Ministry of Health and Family Welfare
Directorate General of Health Services
(Emergency Medical Relief)**

**Standard Operating Procedures on preventive measures to contain spread of COVID-19 during
festivities**

1. Background

The months of October to December are time for festivities that witness gatherings of large number of people in specified locations for religious worship, fairs, rallies, exhibitions, cultural functions, processions etc. These events may last a day or a week or more. To prevent spread of COVID-19 infection, it is important that necessary preventive measures are followed for such events.

2. Scope

This document outlines various generic precautionary measures to be adopted in addition to specific measures to be taken at locations to prevent spread of COVID-19. No festivity events as enumerated in para 1 above will be allowed in Containment Zones.

Persons above 65 years of age, persons with comorbidities, pregnant women and children below the age of 10 years are advised to stay at home. This applies to the event managers and staff as well.

The competent authority may implement additional measures within their jurisdiction as per their local assessment and in line with activities permitted by Ministry of Home Affairs (MHA) as per MHA orders issued under Disaster Management Act, 2005 from time to time.

3. Administrative requirements

The festivals, fairs, rallies, exhibitions, cultural functions, processions and plays/ concerts associated with these festivities are mass events. Hence the following administrative requirements are advised:

- i. Identify spatial boundaries and prepare a detailed site plan which would facilitate compliance with thermal screening, physical distancing, sanitization etc.
- ii. In case of events that run for days or weeks, the crowd density doesn't remain the same throughout and usually peaks around certain hours of the day and some previously known auspicious days. Planning for the event should specifically factor this so that crowds are regulated and managed to ensure physical distance and frequent sanitization.
- iii. In case of rallies and immersion processions the number of people should not exceed the prescribed limit and proper physical distancing and wearing of masks must be ensured. In any case, the number of such rallies and the distance covered by them may be kept within manageable limits.
- iv. Events such as rallies, and processions spread over long distances may require support of ambulance services.



- v. Events planned to last for many days or weeks such as exhibitions, fairs, puja pandals, ramlila pandals or concerts and plays should have adequate measures to ensure a cap on physical numbers. Staggered timings and restricted entry may be considered.
- vi. Volunteers should be appropriately stationed to ensure thermal scanning, physical distancing and wearing of masks.
- vii. The guidelines issued for theatre and cinema artists will apply to stage performers.
- viii. Adequate supplies of sanitizers, thermal guns and physical distancing floor markings to be ensured.
- ix. Pre-identification of space/ site in each event venue for isolation of suspect cases.
- x. Close circuit cameras etc. may be considered to monitor compliance of physical distance norms, wearing of masks at each venue.
- xi. In case of rallies and processions, route planning, identification of immersion sites, ensuring cap on numbers, physical distancing etc. must be planned beforehand and measures for enforcement outlined.
- xii. All events must plan for medical care arrangements with linkages to nearest hospitals to attend to health emergencies.

4. Generic preventive measures

The generic preventive measures that include simple public health measures are to be followed to reduce the risk of COVID-19. These measures need to be observed by all; the event managers, the organizational staff and the public visiting the festivities and are as follows:

- i. Individuals must maintain a minimum distance of 6 feet in public places as far as feasible.
- ii. Use of face covers/masks to be mandatory.
- iii. Practice frequent hand washing with soap (for at least 40-60 seconds) even when hands are not visibly dirty. Use of alcohol-based hand sanitizers (for at least 20 seconds) can be made wherever feasible.
- iv. Respiratory etiquettes to be strictly followed. This involves strict practice of covering one's mouth and nose while coughing/sneezing with a tissue/handkerchief/flexed elbow and disposing off used tissues properly.
- v. Self-monitoring of health by all and reporting any illness at the earliest to State and District Helpline.
- vi. Spitting should be strictly prohibited.
- vii. Installation & use of Aarogya Setu App shall be advised to all.

5. All festivity events shall also ensure:

a) Planning of events

- i. A plan should be prepared well in advance about conduct of each activity (religious places, rallies, processions, cultural shows, fairs etc.), with all relevant stakeholders including event organizers, business owners, market associations, etc.
- ii. Festive events shall be permitted only outside the Containment Zones. Organizers/staff/visitors from Containment Zones shall not be permitted. People residing inside Containment Zones may be encouraged to observe all festivals inside their homes and not move out.

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- iii. Keeping in view the physical distancing norms, event sites should have adequate floor area and proper markings at all locations which are likely to be visited by public.
- iv. Adequate manpower shall be deployed/ arranged by the organizers to ensure observance to physical distancing norms and other preventive measures at all times.
- v. Appropriate arrangements for personal protection gears like face covers/masks, and other logistic like hand sanitizers, soap, sodium hypochlorite solution for sanitizing frequently touched surfaces etc. shall be made available by event organizers/business owners for their staff as per requirements.
- vi. Adequate number of ticket counters shall be planned to facilitate compliance with physical distancing norms.
- vii. Event organizers/business owners may make suitable provisions for contact less payment.
- viii. A simple do's and don'ts advisory may be circulated / displayed prominently at each event venue.
- ix. Posters/standees/AV media on preventive measures from COVID-19 must be displayed prominently at the event sites.
- x. All event managers shall brief the stall owners/staff on the Standard Operating Procedures of Ministry of Health and Family Welfare in the context of COVID.
- xi. The event sites should have a designated isolation room/ space for isolating any person found symptomatic during events/shows/rallies, till such time that medical help is available.

b) Entry and exit to the event site

- i. Preferably multiple and separate entry and exits for visitors shall be ensured. The structure/space/venue for the event must also ensure adequate natural cross-ventilation.
- ii. Entrances to have mandatory hand hygiene and thermal screening provisions.
- iii. Only those staff and visitors who are free of symptoms shall be allowed inside the venue.
- iv. Anyone found symptomatic during thermal screening should be politely refused entry and advised to seek immediate medical care.
- v. All staff and visitors to be allowed entry only if using face cover/masks. The face cover/mask has to be worn by all at all times while in public places.
- vi. Physical distance of a minimum of 6 feet, when queuing up for entry and inside the venue as far as feasible. Specific marking for the purpose may be done.
- vii. Proper crowd management inside and outside premises like parking lots, waiting areas, stalls and eateries etc. — duly following physical distancing norms shall be ensured.
- viii. For entry into the religious places, shoes / footwear to be preferably taken off inside own vehicle. If needed they should be kept in separate slots for each individual / family by the persons themselves.

c) Movement within the event venue

- i. The number of visitors inside the event venue shall be restricted in accordance with the order issued by Ministry of Home Affairs from time to time.
- ii. Seating arrangement in the pandhals, food courts, shows etc. must ensure adequate physical distancing. Any shops, stalls, cafeteria etc., outside and within the premises too shall follow physical distancing norms at all times.
- iii. Arrangements for safe drinking water, if required, should be made (preferably with provision for disposable cups/glasses) in the event premises.
- iv. For air-conditioning/ventilation, the guidelines of CPWD shall be followed which emphasize that the (i) temperature setting of all air conditioning devices should be in the range of 24-

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30°C, (ii) relative humidity should be in the range of 40- 70%, (iii) re-circulation of air to be avoided to the extent possible, (iv) intake of fresh air should be as much as possible and (v) cross ventilation should be adequate.

- v. In religious places, touching of statues/idols / holy books etc. shall not be allowed.
- vii. In view of potential threat of spread of infection, as far as feasible recorded devotional music/songs may be played and choir or singing groups should not be allowed.
- viii. Community kitchens/langars / "Ann-daan", etc. at event venue should follow physical distancing norms while preparing and distributing food.
- ix. Community kitchen managers and business owners of food outlets to ensure adherence to highest level of personal and environmental hygiene all the time, especially at the time of preparing, serving /eating meals and after disposal.

d) Sanitation and Hygiene

- i. Effective and frequent sanitation within the premises shall be maintained with particular focus on commonly touched surfaces/areas including lavatories, drinking and hand washing stations/areas.
- ii. Cleaning and regular disinfection (using 1% sodium hypochlorite) of frequently touched surfaces (doorknobs, elevator buttons, handrails, que barricades, seats, benches, washroom fixtures, etc.) to be made mandatory in all public utility common areas.
- iii. Visitors and staff should be advised to dispose of used face covers / masks in covered bins available at the premises. The waste thus generated may be disposed of in accordance with the hazardous waste disposal guidelines.

e) SOP to be followed in case of a suspect case or person who develops symptoms during the conduct of the event

- iv. Place the ill person in a room or area where they are isolated from others.
- v. The person will remain isolated while wearing a mask/face cover till such time he/she is examined by a doctor.
- vi. If symptoms deteriorate, inform the nearest medical facility (hospital/clinic) or call the State or District Helpline.
- vii. A risk assessment shall be undertaken by the designated public health authority (district RRT/treating physician) and accordingly further action be initiated regarding management of case, his/her contacts and need for disinfection.
- viii. Disinfection of the premises to be taken up if the person is found positive.

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Certificate regarding conduct of festivals in District.....

1. In District....., there are total..... No. of permitted sites / venues where festival events are being organised as on date.
2. The video-recording of all permitted sites / venues for the intervening night of (date) has been viewed by the Nodal officers of the respective sites and no violation with regard to relevant SOPs / Guidelines, has been observed, except the violation found in following event sites / venues and therefore, the permission of these sites, as listed below, has been withdrawn/ revoked with immediate effect :
 - a.
 - b.
 - c.
3. In District....., now there will be totalNo. of permitted sites where the festival events / programmes will be organised.

Sign & Stamp of District Magistrate

Sign & Stamp of District DCP



ADD CEO, DDNA